

Annexure 9

G. P. Realtors Private Limited

Date of commencement of CIRP: 28 November 2024

List of Creditors as on: 28 November 2025

List of operational creditors (Other than Financial Creditors and Operational Creditors)

Sl. No.	Name of Creditor	Identification Number	Details of Claims Received		Details of Claims Admitted						Amount of Contingent Claims	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks (If any)	(Amount IN INR)	
			Date of Receipt	Amount Claimed	Amount Admitted	Nature of Claim	Amount covered by Security Interest	Amount covered by Guarantee	Whether Related Party?	% of voting share in CoC							
1	Dover AID V Pte. Ltd.		22-Jul-25	1	-	-	-	-	-	-	-	-	1	-	The creditor has submitted a claim in form F, allegedly claiming entitlement to a parcel of land measuring 27.089 acres situated in Village Behrampur, Gurugram, Haryana ("Land") and thereby claiming exclusion of the Land and shareholding in AIDT Phase -1 Private Limited from the insolvency estate of G.P. Realtors Private Limited ("Corporate Debtor"). No quantifiable amount has been specified by the claimant in Form F. Hence, Re. 1 has been recorded against the claimant in the list of creditors. The ownership or proprietary claims over specific assets cannot be adjudicated via Form F, since such claims do not constitute "right to payment" within the meaning of "claim" under Section 3(6) of the IBC. The same has not been accepted by the Resolution Professional on lack of documentation.		
	Total			1	-	-	-	-	-	-	-	-	1	-			